

LOK SABHA

LIST OF BUSINESS

Friday, December 23, 2022 / Pausha 2, 1944 (Saka)

PART I

GOVERNMENT BUSINESS

(From 11 A.M. to 3.30 P.M.)

1. **QUESTIONS** entered in separate list to be asked and answers given.
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PAPERS TO BE LAID ON THE TABLE

Following Ministers to lay papers on the Table:-

2. **SHRIMATI SMRITI ZUBIN IRANI** for Ministry of Women and Child Development;
3. **SHRI SHRIPAD YESSO NAIK** for Ministry of Ports, Shipping and Waterways;
4. **SHRI PANKAJ CHAUDHARY** for Ministry of Finance;
5. **PROF. S.P. SINGH BAGHEL** for Ministry of Law and Justice;
6. **SHRI V. MURALEEDHARAN** for Ministry of External Affairs;
7. **SHRIMATI MEENAKASHI LEKHI** for Ministry of External Affairs;
8. **SHRI KAUSHAL KISHORE** for Ministry of Housing and Urban Affairs;
9. **SHRI AJAY BHATT** for Ministry of Defence;

10. **SHRI BHAGWANTH KHUBA** for Ministry of Chemicals and Fertilizers;
11. **DR. SUBHAS SARKAR** for Ministry of Education;
12. **DR. BHAGWAT KISHANRAO KARAD** for Ministry of Finance;
13. **DR. RAJKUMAR RANJAN SINGH** for Ministry of External Affairs;
14. **DR. BHARATI PRAVIN PAWAR** for Ministry of Health and Family Welfare; and
15. **DR. MUNJAPARA MAHENDRABHAI** for Ministry of AYUSH.

(Printed on a Separate list)

MESSAGE FROM RAJYA SABHA

16. **SECRETARY GENERAL** to report a message from Rajya Sabha regarding the Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022.

REPORTS OF STANDING COMMITTEE ON TRANSPORT, TOURISM AND CULTURE

17. SHRI PRINCE RAJ

SHRI RAMDAS CHANDRABHANJI TADAS to lay the following Reports (Hindi and English versions) of the Department-related Parliamentary Standing Committee on Transport, Tourism and Culture:-

- (1) Three Hundred Thirty-seventh Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Seventeenth Report

on Demands for Grants (2022-23) of Ministry of Road Transport and Highways.

- (2) Three Hundred Thirty-eighth Report on the Action Taken by the Government on the recommendations/observations of the Committee contained in its Three Hundred Eighteenth Report on Demands for Grants (2022-23) of Ministry of Tourism.

STATEMENT BY MINISTER

18. SHRIMATI DARSHANA VIKRAM JARDOSH to make a statement regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Labour, Textiles and Skill Development on Demands for Grants (2022-2023) pertaining to the Ministry of Textiles.

19. MATTERS UNDER RULE 377.

LEGISLATIVE BUSINESS

Bill for consideration and passing

The Repealing and Amending Bill, 2022.

20. SHRI KIREN RIJJU to move that the Bill to repeal certain enactments and to amend an enactment be taken into consideration.

(Amendment printed on separate list to be moved)

ALSO to move that the Bill be passed.

PART II
PRIVATE MEMBERS' BUSINESS

(From 3.30 P.M. to 6 P.M.)

BILLS

(i) Bills for introduction

80 of 2019

21. SHRI SUDHAKAR TUKARAM SHRANGARE to move for leave to introduce a Bill to provide for the teaching of Sanskrit as a compulsory language in schools.

ALSO to introduce the Bill.

Compulsory Teaching of Sanskrit Language in Schools Bill, 2019.

149 of 2019

22. SHRI SUDHAKAR TUKARAM SHRANGARE to move for leave to introduce a Bill to constitute a Youth Commission for the purpose of evolving and implementing programmes for educating and empowering the youth and to function as protector of the rights of youth and for matters connected therewith or incidental thereto.

ALSO to introduce the Bill.

National Youth Commission Bill, 2019.

24 of 2020.

23. SHRI RAKESH SINGH to move for leave to introduce a Bill to provide for the establishment of a permanent Bench of the Supreme Court of India at Jabalpur.

ALSO to introduce the Bill.

Supreme Court of India (Establishment of a Permanent Bench at Jabalpur) Bill, 2020.

285 of 2019 **24. SHRI JASBIR SINGH GILL** to move for leave to introduce a Bill to provide for a framework to enable India to ban plastic manufacturing to safeguard the environment. *Plastic Manufacturing (Regulation) Bill, 2019.*

ALSO to introduce the Bill.

333 of 2019 **25. PROF. RAM SHANKAR KATHERIA** to move for leave to introduce a Bill further to amend the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

Ancient Monuments and Archaeological Sites and Remains (Amendment) Bill, 2019 (Amendment of section 20A, etc.).

ALSO to introduce the Bill.

237 of 2019 **26. PROF. RAM SHANKAR KATHERIA** to move for leave to introduce a Bill to provide for establishment of Tourism Promotion Authority for the promotion of tourism in the country and for matters connected therewith.

Tourism Promotion Authority Bill, 2019.

ALSO to introduce the Bill.

338 of 2019 **27. SHRI HEMANT PATIL** to move for leave to introduce a Bill further to amend the Code of Criminal Procedure, 1973.

Code of Criminal Procedure (Amendment) Bill, 2019 (Amendment of section 451).

ALSO to introduce the Bill.

259 of 2019 **28. SHRI SU. THIRUNAVUKKARASAR** to move for leave to introduce a Bill to provide for payment of unemployment allowance till gainful employment is provided to eligible citizen and ensuring the right to gainful employment and for matters connected therewith or incidental thereto.

Unemployment Allowance Bill, 2019.

ALSO to introduce the Bill.

- 261 of 2019 **29. SHRI SU. THIRUNAVUKKARASAR** to move for leave to introduce a Bill to establish an Agricultural Workers Welfare Fund for the welfare and development of agricultural workers and for matters connected therewith or incidental thereto. *Agricultural Workers Welfare Fund Bill, 2019.*
- ALSO** to introduce the Bill.
- 278 of 2019 **30. PROF. RITA BAHUGUNA JOSHI** to move for leave to introduce a Bill to provide for special educational facilities to the children of parents living below poverty line and for matters connected therewith. *Special Educational Facilities (For Children of Parents Living below Poverty Line) Bill, 2019.*
- ALSO** to introduce the Bill.
- 309 of 2019 **31. PROF. RITA BAHUGUNA JOSHI** to move for leave to introduce a Bill to provide for compulsory harvesting of rainwater in every Government, residential, commercial and institutional building to conserve water and ensure recharge of groundwater and for matters connected therewith. *Rainwater (Harvesting and Storage) Bill, 2019.*
- ALSO** to introduce the Bill.
- 91 of 2020 **32. SHRIMATI LOCKET CHATTERJEE** to move for leave to introduce a Bill to ensure speedy removal of social and economic disparity through targeted expenditure on special schemes for the welfare and development of the persons belonging to the Scheduled Castes and the Scheduled Tribes and matters connected therewith or incidental thereto. *Scheduled Castes and Scheduled Tribes Sub Plans (Budgetary Allocation and Special Schemes) Bill, 2020.*
- ALSO** to introduce the Bill

- 351 of 2019 **33. SHRIMATI LOCKET CHATTERJEE** to move for leave to introduce a Bill to provide for incentives to State Governments and Municipal Corporations to take effective steps towards reduction of vehicular pollution in urban areas. *Vehicular Pollution Reduction Bill, 2019.*
- ALSO** to introduce the Bill.
- 10 of 2020 **34. SHRIMATI POONAM MAHAJAN** to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960. *Prevention of Cruelty to Animals (Amendment) Bill, 2020 (Amendment of section 11, etc.).*
- ALSO** to introduce the Bill.
- 20 of 2020 **35. ADV. ADOOR PRAKASH** to move for leave to introduce a Bill to amend the Disaster Management Act, 2005. *Disaster Management (Amendment) Bill, 2020 (Amendment of sections 11 and 35).*
- ALSO** to introduce the Bill.
- 16 of 2020 **36. SHRI ASHOK KUMAR RAWAT** to move for leave to introduce a Bill to provide for reservation for the persons belonging to the Scheduled Castes and Scheduled Tribes in Private Sector and for matters connected therewith or incidental thereto. *Reservation for Scheduled Castes and Scheduled Tribes in Private Sector Bill, 2020.*
- ALSO** to introduce the Bill.
- 67 of 2020 **37. SHRI ABU HASEM KHAN CHOUDHURY** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2020 (Amendment of article 324).*
- ALSO** to introduce the Bill.

- 76 of 2020 **38. SHRI KUMBAKUDI SUDHAKARAN** to move for leave to introduce a Bill to determine fare structure for transporting mortal remains of Indian nationals from foreign countries and for matter connected therewith. *Air Carriage of Mortal Remains (Fare) Bill, 2020.*
- ALSO** to introduce the Bill.
- 75 of 2020 **39. SHRI KUMBAKUDI SUDHAKARAN** to move for leave to introduce a Bill to provide for the constitution of a National Commission for monitoring, research and prevention of slavery, forced labour, human trafficking, bonded labour, forced marriage and for protection of victims thereof and for matters connected therewith. *Modern Slavery (Prevention) Bill, 2020.*
- ALSO** to introduce the Bill.
- 59 of 2020 **40. SHRI JASBIR SINGH GILL** to move for leave to introduce a Bill to prevent wasteful expenditure on special occasions such as weddings and festivals with a view to bring positive changes in the lives of the underprivileged and the destitute and for matter connected therewith. *Prevention of Wasteful Expenditure on Special Occasions Bill, 2020.*
- ALSO** to introduce the Bill.
- 129 of 2021 **41. SHRI ASADUDDIN OWAISI** to move for leave to introduce a Bill to protect the right to privacy of individuals by prohibiting technologies that use facial recognition and remote biometric surveillance and for matters connected therewith. *Remote Biometric Surveillance (Prohibition) Bill, 2021.*
- ALSO** to introduce the Bill.

- 188 of 2022 **42. DR. THOL THIRUMAAVALAVAN** to move for leave to introduce a Bill further to amend the Income Tax Act, 1961. *Income Tax (Amendment) Bill, 2022 (Amendment of section 2, etc.)*
- ALSO** to introduce the Bill.
- 79 of 2021 **43. DR. SANJAY JAISWAL** to move for leave to introduce a Bill further to amend the National Commission for Minorities Act, 1992. *National Commission for Minorities (Amendment) Bill, 2021 (Amendment of section 2).*
- ALSO** to introduce the Bill.
- 85 of 2020 **44. SHRI RAJMOHAN UNNITHAN** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2020 (Amendment of the Eighth Schedule).*
- ALSO** to introduce the Bill.
- 57 of 2021 **45. SHRI SUNIL DATTATRAY TATKARE** to move for leave to introduce a Bill to provide for setting up of a mechanism to maintain, preserve and protect the identified and unidentified ancient, historical or archeological sites, remains, monuments, modules and carvings in the country and for matters connected therewith. *Historical Heritage Conservation Bill, 2021.*
- ALSO** to introduce the Bill.

43 of 2021

46. SHRI SUNIL DATTATRAY TATKARE

to move for leave to introduce a Bill to provide for special financial assistance to the backward and drought affected regions of Vidarbha and Marathwada of the State of Maharashtra for all-round development of the regions and for ensuring the welfare of farmers, agricultural labourers, landless labourers, poor women, old aged persons and unemployed youth and for the developments, proper utilization and exploitation of its resources.

Special Financial Assistance to the Backward and Drought Affected Regions of Vidarbha and Marathwada Bill, 2021.

ALSO to introduce the Bill.

58 of 2021

47. SHRI SUNIL DATTATRAY TATKARE to move for leave to introduce a Bill to provide for housing facility to destitute senior citizens, widows and orphan children and for matters connected therewith.

Housing Facility for Destitute Senior Citizens, Widows and Orphan Children Bill, 2021.

ALSO to introduce the Bill

118 of 2021

48. SHRI SUDHAKAR TUKARAM SHRANGARE to move for leave to introduce a Bill to provide for welfare of sportspersons by making provision of compulsory employment to them or payment of subsistence allowance till they are provided with employment in order to make them economically self-reliant and recognize their talent and contribution to sports at various level and for matters connected therewith.

Sportspersons (Welfare) Bill, 2021.

ALSO to introduce the Bill.

105 of 2021

49. SHRI JUGAL KISHORE SHARMA to move for leave to introduce a Bill to provide for proper management and disposal of millions of tones of electronic waste being generated by discarded electronic devices like television, personal computer, floppies, audio-video CD, batteries, cell phones, refrigerators, air conditioners, electronic toys, telephone, washing machines, electric switches, etc. by prescribing norms and fixing responsibilities and duties on manufacturers, recyclers and consumers with regard to disposal of electronic waste and for matters connected therewith or incidental thereto.

Electronic Waste (Management and Disposal) Bill, 2021.

ALSO to introduce the Bill.

73 of 2021

50. SHRI JUGAL KISHORE SHARMA to move for leave to introduce a Bill to provide for welfare of children and for matters connected therewith.

Child Welfare Bill, 2021.

ALSO to introduce the Bill.

114 of 2021.

51. SHRI RAM MOHAN NAIDU KINJARAPU to move for leave to introduce a Bill to provide for paternity leave and certain other benefits at workplace to employed men and for matters connected therewith.

Paternity Benefit Bill, 2021.

ALSO to introduce the Bill.

- 111 of 2021 **52. SHRI GAJANAN KIRTIKAR** to move for leave to introduce a Bill further to amend the Prevention of Cruelty to Animals Act, 1960. *Prevention of Cruelty to Animals (Amendment) Bill, 2021 (Amendment of section 11, etc.).*
- ALSO** to introduce the Bill.
- 109 of 2021 **53. SHRI GAJANAN KIRTIKAR** to move for leave to introduce a Bill to provide for compulsory first-aid training to students in educational institutions in the country. *Compulsory First-Aid Training in Educational Institutions Bill, 2021.*
- ALSO** to introduce the Bill.
- 141 of 2021 **54. SHRI VIJAYKUMAR (ALIAS) VIJAY VASANTH** to move for leave to introduce a Bill to provide for setting up of Indian Citizens Abroad Facilitation Centre for assistance of Indian citizens living abroad and for matters connected therewith. *Indian Citizens Abroad (Assistance) Bill, 2021.*
- ALSO** to introduce the Bill.
- 190 of 2022 **55. DR. DNV SENTHILKUMAR S.** to move for leave to introduce a Bill further to amend the Food Safety and Standards Act, 2006. *Food Safety and Standards (Amendment) Bill, 2022 (Amendment of Section 3, etc.).*
- ALSO** to introduce the Bill.

- 13 of 2022 **56. SHRI SRINIVAS KESINENI** to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860 and the Code of Criminal Procedure, 1973. *Criminal Law (Amendment) Bill, 2022 (Amendment of section 124A, etc.)*
- ALSO** to introduce the Bill.
- 22 of 2022 **57. SHRI VISHNU DATT SHARMA** to move for leave to introduce a Bill to provide for the establishment of an Agricultural Education Council for the purpose of planning, development, coordination and quality assurance in higher agricultural education in the country and for matters connected therewith or incidental thereto. *Agricultural Education Council Bill, 2022*
- ALSO** to introduce the Bill.
- 35 of 2022 **58. SHRI SHRIRANG APPA BARNE** to move for leave to introduce a Bill to provide for combating and eliminating tuberculosis and for the protection of the rights of patients affected by the tuberculosis disease and for matters connected therewith or incidental thereto. *Tuberculosis (Treatment and Eradication) Bill, 2022*
- ALSO** to introduce the Bill.
- 72 of 2022 **59. SHRI T.N. PRATHAPAN** to move for leave to introduce a Bill to provide for the protection and welfare of traditional fishermen in the country and to promote the livelihood and socio-economic well-being of traditional fishermen and for matters connected therewith or incidental thereto. *Traditional Fishermen (Protection and Welfare) Bill, 2022*
- ALSO** to introduce the Bill.

- 56 of 2022 **60. SHRI VISHNU DATT SHARMA** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of Seventh Schedule).*
- ALSO** to introduce the Bill.
- 41 of 2022 **61. SHRI BALUBHAU NARAYANRAO (ALIAS SURESH) DHANORKAR** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Insertion of new article 243DA, etc.)*
- ALSO** to introduce the Bill.
- 62 of 2022 **62. SHRI BALUBHAU NARAYANRAO (ALIAS SURESH) DHANORKAR** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of article 84, etc.).*
- ALSO** to introduce the Bill.
- 50 of 2022 **63. SHRI UTTAM KUMAR NALAMADA REDDY** to move for leave to introduce a Bill to provide for reservation in posts and services in Government establishments based on the population percentage of scheduled tribes and for matters connected therewith or incidental thereto. *Scheduled Tribes (Reservation in Posts and Services) Bill, 2022.*
- ALSO** to introduce the Bill.
- 94 of 2022 **64. SHRI SRINIVAS KESINENI** to move for leave to introduce a Bill to bring about accountability and Parliamentary oversight to the legislative and policy-making process in the country and to improve the quality of expenditure made by the Union Government. *Government Legislative Proposals and Schemes (Impact Analysis and Post Implementation Assessment) Bill, 2022.*
- ALSO** to introduce the Bill

- 196 of 2022 **65. SHRI ASADUDDIN OWAISI** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of articles 15 and 16).*
- ALSO** to introduce the Bill.
- 195 of 2022 **66. SHRI SUNIL KUMAR SINGH** to move for leave to introduce a Bill to provide for equal compensation to victims of accidents by the Government and for matters connected therewith and incidental thereto. *Victims of Accident (Equal Compensation) Bill, 2022.*
- ALSO** to introduce the Bill
- 117 of 2022 **67. SHRI SUNIL KUMAR SINGH** to move for leave to introduce a Bill to provide for the use of official language in the proceedings of High Courts and for matters connected therewith or incidental thereto. *High Courts (Use of Official Language) Bill, 2022.*
- ALSO** to introduce the Bill
- 157 of 2022. **68. DR. DNV SENTHILKUMAR S.** to move for leave to introduce a Bill further to amend the Constitution (Scheduled Tribes) Order, 1950. *Constitution (Scheduled Tribes) Order (Amendment) Bill, 2022 (Amendment of the Schedule).*
- ALSO** to introduce the Bill.

163 of 2022 **69. SHRIMATI POONAMBEN HEMATBHAI MAADAM** to move for leave to introduce a Bill to provide for proper handling and disposal of waste being generated by wind turbine and solar energy devices by prescribing norms and fixing responsibilities and duties on manufacturers, re-cyclers and consumers with regard to disposal of the waste generated by wind and solar energy devices. *Wind Turbine and Solar Energy Waste (Handling, Disposal and Recycling) Bill, 2022.*

ALSO to introduce the Bill.

213 of 2022 **70. SHRI MAHESH SAHOO** to move for leave to introduce a Bill to establish and incorporate a Central Health University at Dhenkanal in the State of Odisha to promote health education in the country and for matters connected therewith. *Central Health University Bill, 2022.*

ALSO to introduce the Bill.

199 of 2022 **71. SHRI RITESH PANDEY** to move for leave to introduce a Bill to provide for regularization of the services of nursing and conferring the status of not less than those of Group 'C' employee of the Central Government on such nursing services. *Nursing Services (Regularisation of Service and Welfare) Bill, 2022.*

ALSO to introduce the Bill.

297 of 2022 **72. SHRI ASADUDDIN OWAISI** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of article 15, etc.).*

ALSO to introduce the Bill.

265 of 2022 **73. SHRIMATI KANIMOZHI KARUNANIDHI** to move for leave to introduce a Bill to provide for the establishment of a National Climate Change Authority for an efficient mechanism to plan, monitor and achieve the net zero emission targets by the year 2070 and for the effective mitigation and adaptation of Climate Change and for matters connected therewith or incidental thereto. *Climate Change (Mitigation and Adaptation) Bill, 2022.*

ALSO to introduce the Bill.

202 of 2022 **74. SHRI LAVU SRI KRISHNA DEVARAYALU** to move for leave to introduce a Bill to provide for the promotion and development of chilli industry, consultation of a Chilli Board and for matters connected therewith or incidental thereto. *Chilli (Promotion and Development) Bill, 2022.*

ALSO to introduce the Bill.

296 of 2022 **75. SHRI SANJAY BHATIA** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of articles 15 and 16).*

ALSO to introduce the Bill.

279 of 2022 **76. ADV. A.M. ARIFF** to move for leave to introduce a Bill to provide for the establishment of an Agricultural Produce Price Fixation Board to fix the remunerative support price of agricultural produce including fruits and vegetables on annual and seasonal basis and for timely intervention by the Government at the time of steep fall in prices of such produce in the open market and for matters connected therewith or incidental thereto. *Agricultural Produce Price Fixation Board Bill, 2022.*

ALSO to introduce the Bill.

- 286 of 2022 **77. DR. KALANIDHI VEERASWAMY** to move for leave to introduce a Bill further to amend the Citizenship Act, 1955. *Citizenship (Amendment) Bill, 2022 (Amendment of section 2).*
- ALSO** to introduce the Bill.
- 208 of 2022 **78. SHRI DILESHWAR KAMAIT** to move for leave to introduce a Bill to ensure proper rehabilitation and relief to victims of acid attacks and for matters connected therewith or incidental thereto. *Victims of Acid Attack, their Rehabilitation Support and Healthcare Bill, 2022.*
- ALSO** to introduce the Bill.
- 203 of 2022 **79. SHRI DILESHWAR KAMAIT** to move for leave to introduce a Bill to provide for the welfare measures for the employees who have been terminated by the employers and for matters connected therewith or incidental thereto. *Terminated Employees (Welfare) Bill, 2022.*
- ALSO** to introduce the Bill.
- 280 of 2022 **80. DR. DNV SENTHILKUMAR S.** to move for leave to introduce a Bill to provide for the prevention of violence against healthcare professionals and clinical establishments and for matters connected therewith or incidental thereto. *Prevention of Violence Against Healthcare Professionals and Clinical Establishments Bill, 2022.*
- ALSO** to introduce the Bill.
- 228 of 2022 **81. SHRIMATI SUPRIYA SULE** to move for leave to introduce a Bill further to amend the Census Act, 1948. *Census (Amendment) Bill, 2022 (Substitution of new section for section 3).*
- ALSO** to introduce the Bill.

- 273 of 2022 **82. SHRIMATI SUPRIYA SULE** to move for leave to introduce a Bill to amend the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013. *Prohibition of employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2022 (Amendment of section 2, etc.).*
- ALSO** to introduce the Bill.
- 255 of 2022 **83. SHRIMATI SUPRIYA SULE** to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950. *Representation of the People (Amendment) Bill, 2022 (Amendment of section 23).*
- ALSO** to introduce the Bill.
- 250 of 2022 **84. SHRI N.K. PREMACHANDRAN** to move for leave to introduce a Bill to provide for prevention of violence against journalist and protection of journalist, their institutions, properties and for matters connected therewith or incidental thereto. *Journalist (Prevention of Violence and Damage or Loss to the Property) Bill, 2022.*
- ALSO** to introduce the Bill.
- 270 of 2022 **85. SHRI POCHA BRAHMANANDA REDDY** to move for leave to introduce a Bill to provide compensation to the farmers affected due to agricultural disaster and provide socio-economic security due recurrent disasters affecting crops and for matters connected therewith. *Agricultural Disaster Compensation Fund Bill, 2022.*
- ALSO** to introduce the Bill.

- 257 of 2022 **86. SHRI N.K. PREMACHANDRAN** to move for leave to introduce a Bill to provide for prevention of violence against Advocates and protection of Advocates, their institutions, properties and for matters connected therewith or incidental thereto. *Advocates (Protection) Bill, 2022.*
- ALSO** to introduce the Bill.
- 251 of 2022 **87. SHRI N.K. PREMACHANDRAN** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of article 201).*
- ALSO** to introduce the Bill.
- 247 of 2022 **88. SHRI LAVU SRI KRISHNA DEVARAYALU** to move for leave to introduce a Bill to provide protection against sexual harassment at workplace to people of all genders including women, men and other genders and for the prevention and redressal of complaints of sexual harassment and for matters connected therewith or incidental thereto. *Sexual Harassment at Workplace (Prevention, Prohibition and Redressal) Bill, 2022.*
- ALSO** to introduce the Bill.
- 221 of 2022 **89. SHRI K. MURALEEDHARAN** to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860. *Indian Penal Code (Amendment) Bill, 2022 (Substitution of new section for section 309).*
- ALSO** to introduce the Bill.
- 281 of 2022 **90. SHRI GAURAV GOGOI** to move for leave to introduce a Bill further to amend the Companies Act, 2013. *Companies (Amendment) Bill, 2022 (Amendment of section 2, etc.).*
- ALSO** to introduce the Bill.

- 271 of 2022 **91. SHRI GAURAV GOGOI** to move for leave to introduce a Bill to amend the Commission for Air Quality Management in National Capital Region and Adjoining Area Act, 2021.
- ALSO** to introduce the Bill.
- Commission for Air Quality Management in National Capital Region and Adjoining Areas (Amendment) Bill, 2022 (Amendment of section 2, etc.).
- 256 OF 2022 **92. SHRI GAURAV GOGOI** to move for leave to introduce a Bill further to amend the Energy Conservation Act, 2001.
- ALSO** to introduce the Bill.
- Energy Conservation (Amendment) Bill, 2022 (Amendment of section 2, etc.).
- 283 of 2022 **93. SHRI MIDHUN REDDY** to move for leave to introduce a Bill further to amend the Andhra Pradesh Reorganisation Act, 2014.
- ALSO** to introduce the Bill.
- Andhra Pradesh Reorganisation (Amendment) Bill, 2022 (Insertion of new section 90A).
- 235 of 2022 **94. SHRI SHRIRANG APPA BARNE** to move for leave to introduce a Bill to provide for establishment of Tourism Development Board for the Development of tourism in the country and for matters connected therewith.
- ALSO** to introduce the Bill.
- Tourism Development Board Bill, 2022.
- 216 of 2022 **95. SHRI SHRIRANG APPA BARNE** to move for leave to introduce a Bill to provide for the welfare of sculptors, artists and artisans in rural areas and for matters connected therewith.
- ALSO** to introduce the Bill.
- Sculptors, Artists and Artisans of Rural Areas Upliftment Council Bill, 2022.

- 284 of 2022 **96. SHRI PARVESH SAHIB SINGH** to move for leave to introduce a Bill to provide reservation for sportspersons in national sports administration bodies in India. *Sportspersons (Reservation in Sports Bodies) Bill, 2022.*
- ALSO** to introduce the Bill.
- 269 of 2022 **97. SHRI DILIP SAIKIA** to move for leave to introduce a Bill to provide for the construction and management of a National memorial to perpetuate the memory of the farmers who dies or were wounded on 28 January 1894 at Patharughat in the State of Assam. *Patharughat National Farmers Memorial Bill, 2022.*
- ALSO** to introduce the Bill.
- 261 of 2022 **98. SHRI RAHUL SHEWALE** to move for leave to introduce a Bill further to amend Indian Penal Code, 1860. *Indian Penal Code (Amendment) Bill, 2022 (Insertion of new section 440A).*
- ALSO** to introduce the Bill.
- 285 of 2022 **99. SHRI RAHUL SHEWALE** to move for leave to introduce a Bill to abolish the practice of child marriages in the country. *Child Marriage Abolition Bill, 2022.*
- ALSO** to introduce the Bill.
- 254 of 2022 **100. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL** to move for leave to introduce a Bill to establish a Social Media and Over-the-Top Platform Regulatory Board to regulate the content shown by individuals, art, cultural organizations in social media in the name of creativity through art, music, films, cinema, OTT cinema, advertisement, standup comedy, poetry, social media, cultural staging, theatrical staging and for matters connected therewith. *Social Media and Over-the-Top Platform Regulatory Board Bill, 2022.*
- ALSO** to introduce the Bill.

- 291 of 2022 **101. SHRI KUNWAR PUSHPENDRA SINGH CHANDEL** to move for leave to introduce a Bill further to amend the Constitution of India.
ALSO to introduce the Bill.
- 234 of 2022 **102. SHRI RAJU BISTA** to move for leave to introduce a Bill further to amend the Central University Act, 2009.
ALSO to introduce the Bill.
- 258 of 2022 **103. SHRIMATI SUMALATHA AMBAREESH** to move for leave to introduce a Bill further to amend the Protection of Children from Sexual Offences Act, 2012.
ALSO to introduce the Bill.
- 287 of 2022 **104. SHRI SANJAY BHATIA** to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1988.
ALSO to introduce the Bill.
- 259 of 2022 **105. SHRI SRINIVAS KESINENI** to move for leave to introduce a Bill to further amend the Code of Criminal Procedure, 1973.
ALSO to introduce the Bill.
- 292 of 2022 **106. SHRI PRADYUT BORDOLOI** to move for leave to introduce a Bill further to amend the Constitution of India.
ALSO to introduce the Bill.
- Constitution (Amendment) Bill, 2022 (Amendment of article 72).*
- Central Universities (Amendment) Bill, 2022 (Insertion of new section 3G, etc.).*
- Protection of Children from Sexual Offences (Amendment) Bill, 2022 (Amendment of section 4, etc.).*
- Motor Vehicles (Amendment) Bill, 2022 (Amendment of section 41).*
- Code of Criminal Procedure (Amendment) Bill, 2022 (Amendment of section 125).*
- Constitution (Amendment) Bill, 2022 (Amendment of the Seventh Schedule).*

- 276 of 2022 **107. SHRI HIBI EDEN** to move for leave to introduce a Bill to provide the right to paid leave during the period of menstruation for working women, menstrual leave for female students and free access to menstrual health products including menstrual cups, tampons and sanitary pads irrespective of status or region and for matters connected therewith or incidental thereto. *Right of Women to Menstrual Leave and Free Access to Menstrual Health Products Bill, 2022.*
- ALSO** to introduce the Bill.
- 262 of 2022 **108. SHRI K. SHANMUGA SUNDARAM** to move for leave to introduce a Bill to provide for the increase of Minimum Support Price for copra and for protection of interest of copra farmers and for matters connected therewith or incidental thereto. *Copra Farmers Protection and Minimum Support Price Guarantee Bill, 2022.*
- ALSO** to introduce the Bill.
- 222 of 2022 **109. SHRI JANARDAN SINGH 'SIGRIWAL'** to move for leave to introduce a Bill to provide for regulation of tour operators and travel agents by providing for compulsory registration of these operators and agents by competent authority; and by prescribing requisite norms and infrastructure for various tour and tourist related activities and for matters connected therewith or incidental thereto. *Tour Operators and Travel Agents (Regulation) Bill, 2022.*
- ALSO** to introduce the Bill.

- 229 of 2022 **110. SHRI JANARDAN SINGH 'SIGRIWAL'** to move for leave to introduce a Bill to provide for the formulation and implementation of a comprehensive national policy for ensuring overall development of the dalit youth belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes and oppressed categories and for their welfare to be undertaken by the Central Government and for matters connected therewith or incidental thereto. *Dalit, Backward and Oppressed Youth (Development and Welfare) Bill, 2022.*
- ALSO** to introduce the Bill.
- 239 of 2022 **111. SHRI JANARDAN SINGH 'SIGRIWAL'** to move for leave to introduce a Bill to provide training on social and emotional learning to all educators and students enrolled in schools affiliated to Central Board of Secondary Education, Indian Certificate of Secondary Education and State Education Boards using curricula and materials that are scientifically accurate, age appropriate, and culturally relevant and for other matters connected therewith or incidental thereto. *Promotion of Social and Emotional Learning in Schools Bill, 2022.*
- ALSO** to introduce the Bill.
- 223 of 2022 **112. SHRI BHOLA SINGH** to move for leave to introduce a Bill to provide for compulsory teaching and practice of Bhagavad Gita in educational institutions and for matters connected therewith. *Compulsory Teaching and Practice of Bhagavad Gita in Educational Institutions Bill, 2022.*
- ALSO** to introduce the Bill.
- 289 of 2022 **113. DR. SHRIKANT EKNATH SHINDE** to move for leave to introduce a Bill further to amend the Code of Civil Procedure, 1908. *Code of Civil Procedure (Amendment) Bill, 2022 (Amendment of section 23, etc.).*
- ALSO** to introduce the Bill.

- 263 of 2022 **114. DR. SHRIKANT EKNATH SHINDE** to move for leave to introduce a Bill to amend the Mental Healthcare Act, 2017. *Mental Healthcare (Amendment) Bill, 2022 (Amendment of section 17, etc.).*
- ALSO** to introduce the Bill.
- 240 of 2022 **115. DR. SUJAY RADHAKRISHNA VIKHEPATIL** to move for leave to introduce a Bill to amend the Indecent representation of Women (Prohibition) Act, 1986. *Indecent Representation of Women (Prohibition) Amendment Bill, 2022 (Amendment of section 2, etc.).*
- ALSO** to introduce the Bill.
- 252 of 2022 **116. DR. SUJAY RADHAKRISHNA VIKHEPATIL** to move for leave to introduce a Bill further to amend the Geographical Indications of Goods (Registration and Protection) Act, 1999. *Geographical Indications of Goods (Registration and Protection) (Amendment) Bill, 2022 (Amendment of section 2, etc.).*
- ALSO** to introduce the Bill.
- 249 of 2022 **117. DR. SUJAY RADHAKRISHNA VIKHEPATIL** to move for leave to introduce a Bill further to amend the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986. *Child and Adolescent Labour (Prohibition and Regulation) Amendment Bill, 2022 (Amendment of sections 3 and 14).*
- ALSO** to introduce the Bill.

- 224 of 2022 **118. DR. KRISHNAPAL SINGH YADAV** to move for leave to introduce a Bill further to amend the Companies Act, 2013. *Companies (Amendment) Bill, 2022 (Amendment of section 135).*
- ALSO** to introduce the Bill.
- 293 of 2022 **119. DR. KRISHNAPAL SINGH YADAV** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Substitution of new article for article 343).*
- ALSO** to introduce the Bill.
- 248 of 2022 **120. DR. KRISHNAPAL SINGH YADAV** to move for leave to introduce a Bill to amend the Code on Social Security Act, 2020. *Code on Social Security (Amendment) Bill, 2022 (Amendment of sections 2 and 53).*
- ALSO** to introduce the Bill.
- 264 of 2022 **121. SHRI ABDUL KHALEQUE** to move for leave to introduce a Bill further to amend the Representation of the People Act, 1951. *Representation of the People (Amendment) Bill, 2022 (Insertion of new Chapter IVA).*
- ALSO** to introduce the Bill.
- 267 of 2022 **122. SHRI DHANUSH M. KUMAR** to move for leave to introduce a Bill to abolish the caste identities prefixed or suffixed to names of schools, colleges and professional institutes that are either run or funded by the government or by private individual or by ethnic minorities to help the institutions to achieve their aim of popularising education. *Abolition of Caste Name Prefixed or Suffixed to names of Educational Institutions Bill, 2022.*
- ALSO** to introduce the Bill.

- 226 of 2022 **123. SHRI ABDUL KHALEQUE** to move for leave to introduce a Bill further to amend the Constitution (Scheduled Castes) Order, 1950. *Constitution (Scheduled Castes) Order (Amendment) Bill, 2022 (Omission of paragraph 3).*
- ALSO** to introduce the Bill.
- 230 of 2022 **124. DR. KIRIT PREMJBHAI SOLANKI** to move for leave to introduce a Bill to provide for the prevention, diagnosis, treatment and control of the spread of tuberculosis and for the protection of the rights of patients affected by the tuberculosis disease and for matters connected therewith or incidental thereto. *Tuberculosis (Prevention and Control) Bill, 2022.*
- ALSO** to introduce the Bill.
- 236 of 2022 **125. DR. KIRIT PREMJBHAI SOLANKI** to move for leave to introduce a Bill to provide for prohibition of use of surname in order to eradicate caste identities and the discriminations associated therewith. *Use of Surname (Prohibition) Bill, 2022.*
- ALSO** to introduce the Bill.
- 244 of 2022 **126. DR. KIRIT PREMJBHAI SOLANKI** to move for leave to introduce a Bill to amend the Mental Healthcare Act, 2017. *Mental Healthcare (Amendment) Bill, 2022 (Amendment of section 2, etc.).*
- ALSO** to introduce the Bill.
- 253 of 2022 **127. DR. HEENA VIJAYKUMAR GAVIT** to move for leave to introduce a Bill further to amend the Micro, Small and medium Enterprises Development Act, 2006. *Micro, Small and Medium Enterprises Development (Amendment) Bill, 2022 (Amendment of section 2, etc.).*
- ALSO** to introduce the Bill.

- 238 of 2022 **128. DR. HEENA VIJAYKUMAR GAVIT** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of article 312).*
- ALSO** to introduce the Bill.
- 241 of 2022 **129. DR. HEENA VIJAYKUMAR GAVIT** to move for leave to introduce a Bill further to amend the Maintenance and Welfare of Parents and Senior Citizens Act, 2007. *Maintenance and Welfare of parents and Senior Citizens (Amendment) Bill, 2022 (Amendment of section 21, etc.).*
- ALSO** to introduce the Bill.
- 231 of 2022 **130. SHRI UNMESH BHAIYYASAHEB PATIL** to move for leave to introduce a Bill further to amend the Motor Vehicles Act, 1988. *Motor Vehicles (Amendment) Bill, 2022 (Amendment of section 8).*
- ALSO** to introduce the Bill.
- 266 of 2022 **131. SHRI SHYAM SINGH YADAV** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of article 85).*
- ALSO** to introduce the Bill.
- 288 of 2022 **132. SHRI SATYADEV PACHAURI** to move for leave to introduce a Bill further to amend the Khadi and Village Industries Commission Act, 1956. *Khadi and Village Industries Commission (Amendment) Bill, 2022 (Amendment of section 2).*
- ALSO** to introduce the Bill.
- 227 of 2022 **133. SHRI P.P. CHAUDHARY** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of article 58).*
- ALSO** to introduce the Bill.

- 294 of 2022 **134. SHRI P.P. CHAUDHARY** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of the Seventh Schedule).*
- ALSO** to introduce the Bill.
- 237 of 2022 **135. SHRI P.P. CHAUDHARY** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of the Seventh Schedule).*
- ALSO** to introduce the Bill.
- 278 of 2022 **136. SHRIMATI SARMISTHA SETHI** to move for leave to introduce a Bill to amend the Mental Healthcare Act, 2017. *Mental Healthcare (Amendment) Bill, 2022 (Amendment of section 2, etc.).*
- ALSO** to introduce the Bill.
- 232 of 2022 **137. SHRIMATI SARMISTHA SETHI** to move for leave to introduce a Bill further to amend the Indian Penal Code, 1860. *Indian Penal Code (Amendment) Bill, 2022 (Insertion of new section 354E).*
- ALSO** to introduce the Bill.
- 274 of 2022 **138. SHRIMATI SARMISTHA SETHI** to move for leave to introduce a Bill to amend the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013. *Prohibition of Employment as Manual Scavengers and their Rehabilitation (Amendment) Bill, 2022 (Amendment of section 2, etc.).*
- ALSO** to introduce the Bill.

- 243 of 2022 **139. SHRI HANUMAN BENIWAL** to move for leave to introduce a Bill further to amend the Arbitration and Conciliation Act, 1996. *Arbitration and Conciliation (Amendment) Bill, 2022 (Amendment of section 20).*
- ALSO** to introduce the Bill.
- 295 of 2022 **140. SHRI SHYAM SINGH YADAV** to move for leave to introduce a Bill further to amend the Constitution of India. *Constitution (Amendment) Bill, 2022 (Amendment of the Seventh Schedule).*
- ALSO** to introduce the Bill.
- 272 of 2022 **141. SHRI LAVU SRIKRISHNA DEVARAYALU** to move for leave to introduce a Bill to provide temporary benefits to the terminated employees including payment of unemployment allowance, medical expenses for a certain period after termination of service and for matters connected therewith or incidental thereto. *Terminated Employees (Temporary Benefits) Bill, 2022.*
- ALSO** to introduce the Bill.
- (ii) *Bills for consideration and passing*
- 71 of 2019 **142. FURTHER CONSIDERATION** of the following motion moved by **Shri Gopal Chinayya Shetty** on 5 August, 2022 namely:- *Representation of the People (Amendment) Bill, 2019 (Insertion of new section 29AA).*
- “That the Bill seeks to amend the Representation of the People Act, 1951 with a view to change the conditions for recognition as a National Political Party, be taken into consideration.”
- SHRI GOPAL CHINAYYA SHETTY** to move that the Bill be passed.

- 43 of 2019 **143. SHRI PARVESH SAHIB SINGH** to move that the Bill to prohibit non-vegetarian food from being served at official meetings and functions of Government of India for the purpose of animal conservation and impact on climate change, be taken into consideration. *Official Government Meetings and Functions (Prohibition on Serving Non-Vegetarian Food) Bill, 2019.*
- ALSO** to move that the Bill be passed.
- 44 of 2019 **144. SHRI N.K. PREMACHANDRAN** to move that the Bill further to amend the Mahatma Gandhi National Rural Employment Guarantee Act, 2005, be taken into consideration. *Mahatma Gandhi National Rural Employment Guarantee (Amendment) Bill, 2019 (Amendment of section 3, etc.).*
- ALSO** to move that the Bill be passed.
- 137 of 2019 **145. SHRIMATI RAMA DEVI** to move that the Bill to establish bribery as a criminal offence and to promote effective practices to prevent bribery in private sector and for matters connected therewith or incidental thereto, be taken into consideration. *Prevention of Bribery in Private Sector Bill, 2019.*
- ALSO** to move that the Bill be passed.
- 125 of 2019 **146. DR. KIRIT PREMJBHAI SOLANKI** to move that the Bill to amend the Compensatory Afforestation Fund Act, 2016, be taken into consideration. *Compensatory Afforestation Fund (Amendment) Bill, 2019 (Insertion of new section 6A, etc.).*
- ALSO** to move that the Bill be passed.

NEW DELHI;
December 22, 2022
Pausha 1, 1944 (Saka)

UTPAL KUMAR SINGH
Secretary General